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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

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18.05.2012

OA No. 326/2012

Mr. M.S. Raghav, Counsel for applicant.

Learned counsel for the applicant does not wish to argue the case on merit. He wants that his OA may be decided with the direction to the respondents to decide his representation within a specified period. The applicant is permitted to file a representation before the respondents. It is expected from the respondents to decide the representation in accordance with the provisions of law expeditiously but in any case not beyond the period of three months from the date of receipt of a copy of the representation.

With these observations, the OA stands disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*ahq*